

MANIPUR GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 157**Imphal, Thursday, July 23, 2026****(Sravana 1, 1948)**

**GOVERNMENT OF MANIPUR
MUNICIPAL ADMINISTRATION HOUSING & URBAN DEVELOPMENT DEPARTMENT**

NOTIFICATION

Imphal, the 22nd July, 2026

No. BBL-101/1/2024-MAHUD-MAHUD: In continuation of this Government Notification of even number dated 14th May 2026, whereby "the **draft Unified Zoning/Used Regulation Bye-Laws for the Master Plan Areas of Manipur, 2026**" was published under sub-section (1)(iv) of Section 91 read with Section 24(e) of the Manipur Town and Country Planning Act, 1975 (Manipur Act No. 11 of 1975).

And whereas, Notice inviting objections and suggestions on the proposed bye-law was notified vide Notification No. BBL-101/1/2024-MAHUD-MAHUD dated 14th May 2026 and uploaded in the official website of Town Planning Department. No objections/suggestions were received within the stipulated date.

Now, therefore, in supersession to the Unified Zoning/Used Regulation Bye-Laws for the Master Plan Areas of Manipur, 2024, and in exercise of the powers conferred by Sub-Section (1)(iv) of Section 91 read with Section 24(e) of the Manipur Town & Country Planning Act, 1975 (Manipur Act 11 of 1975), the Governor of Manipur is pleased to accord approval to the aforesaid "The Unified Zoning/Used Regulation Bye-laws for the Master Plan areas of Manipur, 2026" and hereby published for general information as ANNEXURE.

The ANNEXURE will be available at the Town Planning Department Website <https://tpmanipur.mn.gov.in>.

VIVEK KUMAR DEWANGAN,
Additional Chief Secretary(MAHUD),
Government of Manipur.